

Central Administrative Tribunal
Principal Bench

O.A.No.2651/2002

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Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 9th day of October, 2002

Shri Omvir Singh
s/o Shri Bihari Lal
r/o Village Gosami
P.O. Karanwas
Tehsil Debai
District Bulandshahar(UP). Applicant

(By Advocate: Sh. B.S.Gupta, through Shri S.K.Gupta)

Vs.

1. Union of India
through Secretary
Ministry of Home Affairs
North Block
New Delhi.
2. The Director
Sub Information Bureau (HQ)
Ministry of Home Affairs
Govt. of India
North Block
New Delhi.
3. Assistant Director
Sub Information Bureau
Lucknow (UP). ... Respondents

O R D E R(Oral)

By Shri Shanker Raju, M(J):

Heard the learned counsel.

2. Applicant, who was terminated while working as Casual Labour (Chowkidar) having temporary status on 21.2.2002, preferred a representation on 5.4.2002 (Annexure A-I), which is not yet disposed of by the respondents. He seeks disposal of the representation.

3. In the light of the above facts, OA is disposed of at the admission stage by directing

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Respondent No.2 to dispose of the aforesaid representation of the applicant, within one month from the date of receipt of a copy of this order by passing a detailed and speaking order. No costs.

S. Raju

(Shanker Raju)
Member(J)

/rao/